

DIVISION BENCH
COURT - II

P-119

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/144(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI HARISH CHANDER SURI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18TH MAY, 2022, 10:30 A.M

IN THE MATTER OF	VIKAS SCAFFOLDING PRIVATE LIMITED VS MC NALLY BHARAT ENGINEERING COMPANY LIMITED
UNDER SECTION	IBC UNDER SEC 9

Counsel / Authorised Representative appeared physically/through video conference:

For OC : Mr. Gursat Singh, Adv.

ORDER

1. Ld. Counsel for the Operational Creditor present.
2. *Vide* order dated **29/04/2022** passed in **CP(IB)/891(KB)2020**, the Corporate Debtor herein has already been admitted under the CIRP by Bench No. 1 of this Adjudicating Authority. In view of this, CP(IB)/144(KB)2021 cannot be continued. The Operational Creditor, in this petition, may file its claim before the IRP/RP appointed in CP(IB)/891(KB)2020. In case, there is any settlement between the parties in CP(IB)/891(KB)2020, the Operational Creditor herein may make an application for revival of the CP(IB)/144(KB)2021.
3. With the above directions CP(IB)/144(KB)2021 is disposed of.
4. File be consigned to the records.

**Harish Chander Suri
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**

hb.